

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO – 2227**  
TO BE ANSWERED ON 08.03.2018

**WELFARE OF FAMILIES DISPLACED DUE TO MINING ACTIVITIES**

†2227. SHRIMATI NEELAM SONKER:

Will the Minister of MINES be pleased to state:

- (a) the names of public sector and private sector companies in the country which have been awarded mining lease, State-wise;
- (b) the number of families affected and displaced due to mining activities in the country including Uttar Pradesh and Jharkhand during the last three years and the current year;
- (c) whether any policy has been prepared to provide jobs to members of such families in mining areas; and
- (d) if so, the details thereof and the steps taken by the Government for the welfare of such persons?

**ANSWER**

THE MINISTER OF STATE FOR MINES AND COAL (SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a) The State Governments grant mineral concessions for the minerals located within their respective boundaries under the provisions of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 and rules made thereunder. This information is not maintained by the Ministry of Mines.

(b) to (d) Since, Mining Leases are granted by the State Governments, the information regarding the number of families affected and displaced due to mining activities in the country is not maintained by the Ministry of Mines. The National Mineral Policy, 2008 enunciated by the Central Government seeks to develop a sustainable framework for optimum utilization of the country's natural mineral resources for the industrial growth in the country and at the same time, improving the lives of people living in mining affected areas, which are generally located in the backward and tribal regions of the country. It seeks to provide special care to protect the interests of host and indigenous (tribal) populations through developing models of stakeholder interest based on international best practices and protection of project affected persons through comprehensive relief and rehabilitation packages. The Rehabilitation and Resettlement Policies of the State Governments are also applicable in these cases.

The Central Government has formulated Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) which is being implemented through the District Mineral Foundation (DMF) created by the MMDR (Amendment) Act, 2015. The projects implemented under PMKKKY will help create a congenial mining environment, improve the lives of the affected persons and create a win-win situation for the stakeholders. The details of PMKKKY can be accessed online at <http://mines.gov.in/writereaddata/UploadFile/PMKKKY%20Guidelines.pdf>.

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